

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 200 OF 2015

AND

APPEAL NO. 201 OF 2015

Dated: 08th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Appeal No. 200 of 2015

North Karanpura Transmission Co. Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R.1

Mr. Noor Rampal
Ms. Rihali Batra for R.4

Mrs. Swapna Seshadri for R.8

Mr. Bipin Gupta
Mr. Sunil Bansal for R.25 to 27

Mr. Alok Shankar for R.30, TPDDL

Appeal No. 201 of 2015

Talcher-II Transmission Co. Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.4

Mr. Saurabh Mishra

ORDER

We have heard learned counsel for the parties. The beneficiaries in both the appeals shall file an affidavit making their stand clear as to whether the subject transmission lines are required or not on or before 23.02.2017 after serving copy on the other side. Thereafter, learned counsel for the appellant may file response to the same on or before 10.03.2017 after serving copy on the other side.

List these matters for hearing on **05.04.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh